

Open Court

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: Allahabad This the 9th Day of August 1999.

Coram:- Hon'ble Mr. S. Dayal, A.M.
Hon'ble Mr. S.K. Agarwal, J.M.

Civil Contempt Application No. 2044/93

in

Original Application No. 308 of 1992.

Ram Jeet Singh s/o Sri Baldev Singh
r/o Jai Ambe Electric Store,
G.S.N. College, Road, Unnao,
District Unnao (presently)

. . . Application.

Counsel for the Applicant:- Sri M.R. Gupta.

versus

Mr. Sohrab Khan,
Income Tax Officer, Ghazipur.
Distt. Ghazipur.

. . . Respondents.

Order (In open Court)

(By Hon'ble Mr. S. Dayal, A.M.)

This contempt application was filed on 12.10.93 with a request that the Opp. party be punished for contempt in O.A. 308/92. The respondents were directed that the applicant will be deemed to be continuing work upto the age of 60 years and will be entitled to salary and all other consequential benefits. However, in case the applicant at any stage was appointed as Notice Server and retired as a Notice Server and not a Daftari, the benefit of the same would not be available to the applicant but the respondents will pass an order after giving an opportunity to the applicant to be heard. This order was made on 14.10.92 whereafter this contempt petition

was filed. The contempt petition was listed on 17.12.93 after which it has not been listed. The Opp. party in the contempt petition is stated to be one Mr. Sohrab Khan Income Tax Officer, Ghazipur. Since this is a very old case in which the Opp. party is likely to have been transferred and the present status of the compliance of the order of the Tribunal is not known, we do not consider it to be a fit case for issuance of notice for contempt.

The case is therefore consigned to Records.



Member (J.)



Member (A.)

Dated 9th August 1999.

Nafees.